

C.T.O.

*201. **Dr. Satyawadi** : Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No. 1090 on the 24th August, 1955 and state whether any arrangements have been made to absorb the retrenched employees in other suitable jobs?

The Minister of Agriculture (Dr. P. S. Deshmukh) : The proposed retrenchment referred to in the answer to the Starred Question No. 1090 asked in the Lok Sabha on the 24th August, 1955 has not so far been effected. Most of the surplus personnel have since been absorbed in vacancies in the C.T.O. and in other Organisations and efforts are being made to absorb the remaining surplus personnel similarly in the near future. In case any persons have to be retrenched on account of any difficulty in this direction, every effort will be made to absorb them in future vacancies as early as possible in accordance with the general policy of government.

डा० सत्यवादी : ऐसे कितने आदमी रह गये हैं जिन के लगाने का मवाल बाकी है ?

डा० पी० एस० देशमुख : हमें अभी ४५ आदमी और रिट्रेंच करने हैं ।

डा० सत्यवादी : क्या यह मही है कि इस स्कीम की आड़ में कुछ मुलाजिम मुस्तकिल तौर पर दूसरे सेक्टरों को तबदील कर दिये गये हैं जिन को कि अभी तीन साल नहीं हुए थे, हालांकि ग्राम का रूल ऐसा है कि जब किसी को तीन साल हो जायें तभी उस को तबदील किया जाय ।

डा० पी० एस० देशमुख : यह होना सम्भव है, इसलिये कि एक तरफ तो हम रिट्रेंचमेंट करना मुनासिब समझते हैं और हाउस की भी राय है कि फालतू आदमी न रख कर हम उन का रिट्रेंचमेंट कर दें । साथ ही साथ ऐसा भी न करें कि वह बेरोजगार हो जायें । इन सब बातों में हो सकता है कि चन्द इन्स्टीट्यूट ऐसे मिल जायें जिन में इस तरह के आदमी एक जगह से दूसरी जगह भेजे गये हों ।

श्री नरमन प्रसादकर : क्या मैं जान सकता हूँ कि जिन लोगों को रिट्रेंच किया गया है

उन में से कुछ ऐसे लोग भी थे जिन को सी नीचा-रिटी की दृष्टि से नहीं रिट्रेंच होना चाहिये था ?

Dr. P. S. Deshmukh : No such case has been brought to my notice, but if the hon. Member has any complaint, he may let me know.

X-Ray Examination of Government Employees

*204. **Shri D. C. Sharma** : Will the Minister of Health be pleased to state :

(a) whether all the Central Government employees have been examined under the mass X-ray scheme ;

(b) if so, the total number of such persons examined ;

(c) the number of persons found to be suffering from tuberculosis or other lung diseases ;

(d) whether it is proposed to undertake a similar re-examination, as a regular feature, and if so when ; and

(e) whether it is considered desirable to undertake similar mass examination for blood pressure also ?

The Minister of Health (Rajkumari Amrit Kaur) : (a) Only those Central Government employees who were stationed in Delhi and New Delhi and came up for the examination when required to do so were examined under the scheme.

(b) 42,654.

(c) 949 persons were found to be suffering from tuberculosis and 112 from other lung diseases.

(d) There is no such proposal at present.

(e) It is certainly desirable and Central Government Servants can get themselves examined for blood pressure under the Contributory Health Service Scheme.

Shri D. C. Sharma : May I know if the scheme is going to be extended to other Central Government servants stationed at other cities in India ?

Rajkumari Amrit Kaur : At present there is no such proposal.

Shri D. C. Sharma : Is it not a fact that the incidence of lung diseases and other diseases among Central Government employees stationed in Delhi and New Delhi is rather alarming, and if so, what steps are going to be taken to reduce the incidence of these diseases ?

Rajkumari Amrit Kaur : I have not got figures to show that T.B. is increasing at an alarming rate amongst Govern-

ment servants, but they will naturally get all the treatment that is their due under the Contributory Health Service Scheme.

Shri D. C. Sharma : May I know if any follow-up treatment is prescribed for these persons, and if so, what facilities the Government of India affords to them?

Rajkumari Amrit Kaur : Regarding follow-up treatment, they are examined from time to time if they have had T. B., and such treatment as is needed is given to them.

Major Ports

*205. **Ch. Raghbir Singh :** Will the Minister of Transport be pleased to state:

(a) whether it is a fact that some minor ports are proposed to be developed as major ports during the Second Five Year Plan period;

(b) if so, names of these ports; and

(c) the estimated expenditure on each of them?

The Deputy Minister of Railways and Transport (Shri Alagesan) : (a) and (b). Suggestions have been made from time to time for the development of major ports at Tuticorin, Mangalore or Malpe and Paradip on the Orissa Coast. Provision is being made in the Second Five Year Plan for expenditure on the technical and other investigations relating to these schemes.

(c) An estimate of expenditure can only be made after the investigations have been completed.

Ch. Raghbir Singh : May I know whether these major ports are sufficient for trade purposes?

Shri Alagesan : If the hon. Member wants to know whether the existing major ports are sufficient to handle the traffic, then my answer is this. The traffic is growing, but having that in view, major schemes for modernisation and addition of facilities in the major ports have been undertaken. We have been going through with it in the First Five Year Plan and it will be continued in the Second Five Year Plan also. So the capacity of the major ports also will increase, but still there is room for developing other ports, which may be called "intermediate ports".

Shri Joachim Alva : May I know why the claims of mangalore are upheld as against Malpe which has a natural all-weather harbour and why is it that the claims of Karwar and Bhaktal which have got very great advantages are not considered for major development in the Second Five Year Plan?

Shri Alagesan : All these are minor ports which are, in fact, in the administrative charge of the various States concerned. Recommendations were made with regard to Mangalore and Malpe and the schemes relating to the possibilities of these two ports are just now under examination and in the process of experimentation at the Poona Research Station.

Shri B. S. Murthy : May I know why the claims of Masulipatam have been ignored?

Shri Alagesan : There is no question of ignoring the claims of any port. In fact, the various State Governments have forwarded detailed schemes for the developments of various minor ports and I think most of them have been incorporated for being carried out in the Second Five Year Plan.

Coal Thefts on Railways

*206. **Shri M. L. Agrawal :** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that about 50 maunds of steam coal belonging to Railway was recovered recently in Fatehgarh District; and

(b) how many cases of theft of Railway coal in various Railways came to light during the years 1954 and 1955?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan) : (a) Police are investigating the theft of 15 maunds of coal.

(b) A statement is laid on the Table of the Lok Sabha [See Appendix I, annexure No. 51].

Shri M. L. Agrawal : May I know the quantity and value of the coal involved in the 1922 cases of detected theft of Coal given in the statement?

Shri Shahnawaz Khan : In 1954 the total number of cases of theft of coal on Railways was 1191 and in 1955, up to the 30th September, there were 731 cases.

Shri M. L. Agrawal : I want to know the value and the quantity of coal.

Shri Shahnawaz Khan : The quantity in 1954 was 68,003 maunds and in 1955, 20,904 maunds.

Shri M. L. Agrawal : Have any culprits been arrested and prosecuted or otherwise dealt with?

Shri Shahnawaz Khan : A number of culprits were apprehended and they were all handed over to the Government Railway Police for necessary action.